

man the services and whether year after year their terms have been extended?

SHRI S. V. RAMASWAMY: I refute the suggestion that there is a large number of retired officials. There are one or two—a few cases—and for special qualifications we have taken their services in the R.P.F.

*941. [The questioner (Shri V. M. Chordia) was absent. For answer, vide col. 5383 infra.]

APPLICATION OF INDIAN FOREST ACT IN HIMACHAL PRADESH

*942. **SHRI SHIVA NAND RAMAUL:** Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Himachal Pradesh Administration has applied the Indian Forest Act, 1927 in Himachal Pradesh and declared all private forests in the territory, particularly in the district of Sirmur, as "protected Forests";

(b) whether it is a fact that after the passage and enforcement of the Himachal Pradesh Private Forests Act, 1954, the operation of the Indian Forest Act was not repealed; and

(c) whether it is a fact that the rules in force in the erstwhile Sirmur State were adopted for the enforcement of the Indian Forest Act and 50 per cent. of the sale proceeds were collected by the Department from the owners of the private forests?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) No. Only the *zamindari* and *mushtarka* forests of Sirmur district, Himachal Pradesh have been declared as protected forests under Chapter IV of the Indian Forest Act, 1927.

(b) Yes.

(c) No. The rules for governance of *mushtarka* and *zamindari* forests were framed and notified under the Indian Forest Act, 1927, by the Himachal Pradesh Administration vide Notifications No. Ft. 29-241/B/49-1 and Ft. 43-24/B/49-2 dated the 25th February, 1952, which do not differ much from the rules framed by the erstwhile Sirmur State for the management of these forests. Action is, however, being taken by the Himachal Pradesh Administration to cancel the above Notifications issued under the Indian Forest Act, 1927, so as to bring these forests under the purview of Himachal Pradesh Private Forest Act, 1954. 50 per cent of the sale proceeds from *zamindari* forests were realised by the Administration for the improvement of these forests.

SHRI SHIVA NAND RAMAUL: May I know, Sir, why, after the passage of the Private Forests Act, 1954 in the Himachal Pradesh Legislature, the Indian Forests Act, 1927 was not repealed and the Private Forest Act, 1954 enforced in Himachal Pradesh, particularly in the district of Sirmur?

SHRI RAM SUBHAG SINGH: Actually there was not much difference between the two Acts—the Indian Forest Act, 1927 and the Himachal Pradesh Private Forests Act, 1954. However, we have now advised the Himachal Pradesh Administration to issue a notification to that effect.

SHRI SHIVA NAND RAMAUL: The hon. Minister has just stated that there is not much difference between the Himachal Pradesh Private Forests Act and the Indian Forest Act. Is it not a fact that the Indian Forest Act is applicable only to the waste lands and forests owned by the Government and which are the property of the Government and not any private property, unless they are required specifically for some important public utility purposes?

SHRI RAM SUBHAG SINGH: Yes; Sir, I do recognise the force of the question but, as I said, action is now

being taken to cancel the previous Notifications issued under the Indian Forest Act and to bring these forests within the purview of the Himachal Pradesh Private Forests Act, 1954.

SHRI SHIVA NAND RAMAUL: May I know whether the Indian Forest Act is going to be repealed with retrospective effect, i.e. from 1954, when the Himachal Pradesh Private Forests Act was passed by the Assembly, and also whether the money received in excess by the Administration will be refunded to the owners?

SHRI RAM SUBHAG SINGH: Sir, the owners got 50 per cent. of the proceeds and the remaining 50 per cent. was kept by the State for looking after the forests and for their development. I will, of course, convey this question to the Himachal Pradesh Government and, if there is any anomaly, that will be rectified.

नकली दवाओं के सम्बन्ध में राज्य सरकारों को केन्द्रीय सरकार का परामर्श

*९३. श्री नवाबसिंह चौहान : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन के मंत्रालय ने नकली दवाओं के निर्माण तथा बिक्री को रोकने के बारे में राज्य सरकारों को जो परामर्श दिया था उसके अनुसार उन्होंने अब तक क्या क्या कार्यवाही की है ; और

(ख) अब तक किन किन फर्मों की कौन कौन सी और कितनी कितनी नकली दवायें पकड़ी जा चुकी हैं ?

†[ADVICE OF CENTRAL GOVERNMENT TO STATE GOVERNMENTS REGARDING SPURIOUS DRUGS

*943. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister of HEALTH be pleased to state:

(a) the action taken by the State Governments so far with regard to the checking of manufacture and sale of spurious drugs in accordance with the advice tendered by her Ministry; and

(b) the names of the spurious drugs which have been seized so far, their quantity and the names of firms to which they belonged?]

स्वास्थ्य मंत्रालय में उपमंत्री (डा० डी एस० राजू) : (क) और (ख) विभिन्न राज्य सरकारों द्वारा की गई कार्यवाही, नकली दवाओं के नाम तथा जिन फर्मों से वे सम्बन्धित थीं उन के नामों का एक विवरण सभा पटल पर रख दिया गया है। [देखिये परिशिष्ट ४०, अनुपत्र संख्या १०४ तथा १०४-ए]।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): (a) and (b) A statement showing the action taken by the different State Governments, the names of the spurious drugs and the names of firms to which they belonged is laid on the Table of the Sabha. (See Appendix XL, Annexure Nos. 104 and 104-A.)]

श्री नवाबसिंह चौहान : जो विवरण सभा पटल में रखा गया है उस में (क) तथा (ख) का उत्तर दिया गया है किन्तु (ख) का उत्तर पूरी तरह से नहीं दिया गया है, जिस में यह पूछा गया था कि किन किन फर्मों की कौन कौन सी और कितनी कितनी नकली दवायें पकड़ी जा चुकी हैं ?

डा० सुशीला नायर : ऐसा लगता है कि माननीय सदस्य ने पूरे विवरण को देखा नहीं। इस विवरण में वह सब चीजें दी गई हैं जो उन्होंने अपने सवाल में पछी थीं। इस विवरण में फर्म कनाम दिया हुआ है, दवा दी हुई है, बनाने वाले का नाम दिया हुआ है और दवाई की मात्रा जो पकड़ी गई दी हुई है।